

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 61/MP/2026**

Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Chapter IV of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreements dated 14.07.2022 & 24.11.2022 seeking an appropriate adjustment/compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 and grant of consequential relief along with carrying cost & interest on carrying cost thereto.

Petitioner : XL Xergi Power Private Limited (XXPPL)

Respondent : NTPC Limited and Anr.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, XXPPL  
Ms. Ananya Goswami, Advocate, XXPPL  
Shri Adarsh Tripathi, Advocate, NTPC  
Shri Ajitesh Garg, Advocate, NTPC

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that the notice was issued in the matter way back in February 2026, and none of the Respondents has filed any reply so far. The learned counsel further submitted that the Petitioner's Project has already achieved commissioning. Moreover, the Petitioner has also placed on record a CA certificate and a tabular record of all relevant invoices in support of its Change in Law claim arising from the increase in GST rates on RE devices and parts used for their manufacture.

2. Learned counsel for the Respondent, NTPC, sought four weeks' time to file its reply in the matter.

3. Considering the submissions made by the learned counsels for the parties, the Commission permitted the Respondent, NTPC, to file its reply within four weeks, with a copy to the Petitioner, who may file its rejoinder, within three weeks thereafter.

4. The Petition will be listed for hearing on **23.7.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**